

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI
SPECIAL BENCH

Item 36

CA 403/2021 in CP 3638/MB/2018

CORAM:

SHRI. MANOJ KUMAR DUBEY
HON'BLE MEMBER (T)

SHRI. KISHORE VEMULAPALLI
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON 04.11.2022

NAME OF THE PARTIES: -

Union of India

V/s

Infrastructure Leasing & Financial Services Ltd & Ors

Appearance (via video-conference):

For Applicant : Adv. Akshita Katoch

For Union of India : Adv. Aditya Sikka a/w
Adv. Vasudha Vijaysheel

For Grant Thornton-
Claims Management Advisor : Adv. Deep Roy and Adv. Dhaval Savla

Section 241-242 of Companies Act, 2013

ORDER

The Court convened through Virtual Hearing (VC), however, the matter could not be heard due to paucity of time. List this matter on Board on **11.01.2023**.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

Prasad